

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.179/2017

In the matter of :

Edge Microtech. Pvt. Ltd

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 08.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. SS Bhati, Advocate

For the Respondent/Corporate Debtor : :

For the Intervener : Ms. Lakshmi Gurung, Standing Counsel
along with Mr. Omkar Singh, Income tax Deptt.
Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the authorized representative is present. It is represented by the Ld. AR that the report of Income tax Department as well as the respondent ROC have been filed and copies of the same have been received by the petitioner. However, it is further represented by the Ld. AR for the petitioner that some time may be given for filing the response to the reply of statutory authorities.

Taking into consideration the above, 10 days time is granted.

Post the matter 26.2.2018.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.2.2018